

LIST OF INDEX

Shri S. N. Bhagat & Sons
Nagpur (Shri S. Bhagat)

LIST OF PAPERS IN O.A. NO. 646 OF 1990

13

PART	SERIAL NO. OF PAPERS ON RECORD	DATE OF PAPER / FILING	DESCRIPTION OF PAPER	RIN & Electrical Co. Ltd (Shri P. S. Lombat)
1	1	-	Per T.O	
1-2	8.1.91		T.O	
2	5.4.91		Registrar order	
3	13.6.91		—1—	
11	12.8.91		—1—	
4	10.10.91		—1—	
11	30.10.91		T.O	
5	4.12.91		Per T.O	
11	23.12.91		T.O	
11	3.2.92		T.O	
6	9.3.92		T.O	
11	15.6.92		Per T.O	
7	13.7.92		T.O	
11	14.8.92		Per T.O	
11	15.9.92		T.O	
8	18.9.92		Per T.O	
11	20.1.93		—1—	
11	17.3.93		—1—	
11	15.4.93		—1—	
11	27.7.93		—1—	
9	9.9.93		—1—	
11	9-11.93		T.O	
11	14-1.94		T.O	
16	<u>19.4.94</u>		Final order by Hon'ble Shri Justice M.S. Deshpande Vice-Chairman & Hon'ble Mr. S. N. R. Kolhatkar (OA is Dismissed in Default)	

II

— — List of Index enclosed

III 1 4.9.90

Vakalatnama filed by Shri
V. S Bower Advocate for
Applicant.

2 26.11.91

Letter send to Advocate for
Applicant for fixing the date
of hearing.

3-4 13.9.90

Scrutiny sheet

5 27.6.94

forwarding copy of Judgment
dt 19.4.94 send to both the
Counsel

N Smita
20.12.02

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY

Application No. 646 90.

Shaligram s/o Vishwanath Bhagat and others.

VERSUS

General Manager RE and others.

PARA II.

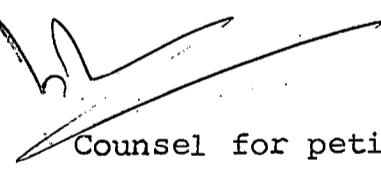
LIST OF DOCUMENTS

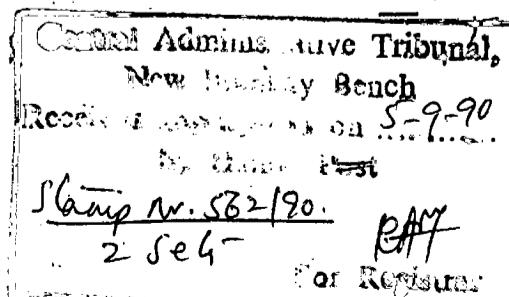
INDEX

Sr.No.	Particulars	Date	Remarks
1.	Letter od DY.CE/RE	30.11.88	Copy 1-8
2.	Joint Representation by petitioners.	19.10.89	Copy 1-8
3.	Letter from DY.CE/RE, Ajni	28.11.86	Copy 11
4.	Particulars of Daily rated progressman.	nil	Copy 12
5.	Letter od DY.CE to CPM	22.2.90	Copy 13
6.	Letter of CE(P) to DY CE...	29.12.1989	Copy 14
7.	Letter from DY CE/RE to CPM about Joint representation of petitioners.	21.2.90	Copy 15
8.	Letter from APO/RE, Ranchi about Revised pay.	9.12.87	Copy 16
9.	Minutes of the meeting of CPM.	8.12.1989	Copy 17-18
10.	Regd. Notice by the Counsel of petitioners.	10.7.1990	Copy 19
11.	Order of this Tribunal in application No. 462/of 90 OA 463 of 90.	20.6.1990	Copy 20-21

Nagpur :

Dated : 20/8/90


Counsel for petitioner.



-2-

1) MP 773190 for Joint Petitions
on ~~at~~ nil

1-2

2) reply of the Respondent on
12.3.92

1-6

INDEX OF PROCEEDINGS

1. Date of filing: 5-9-90
2. Date of the orders passed by Tribunal:

3. Filing of reply:

Counter :

R.A. :

4. Filing of M.P. :

C.C.P. :

5. Filing of Memo of Appearance Name : _____

 Date : _____

 Vakalatnama : Name : _____

 Date : _____

6. Report of Deputy Registrar(J) : Pleadings are complete and
 case ready for hearing.

Date: _____

Deputy Registrar.

①

Office Notes, Office
Memorandum, of Coram
Appearance, Tribunal's
orders of direction &
Registrar's Orders

Tribunal's Orders.

Stamp No. 562/90

Per Tribunal

Agreed for admission

hearing on 8/1/91 at Nagpur.

Both parties of possession. 1st petition

by Deputy
Deputy Registrar.

Dated: 8.1.91 - Camp at Nagpur.

M.P. 773/90, for
Joint position,
fixed on 8/1/91 at
Nagpur.
23/1/90

Applicants by Dr. V.S. Bower.
Respondents by Mr. P.S. Lambat.

2. The applicants are permitted to file a joint application.
3. Dr. Bower submitted that even though the applicants representation is pending, ~~this for more than six months~~ this representation ~~was~~ ^{having been} made more than six months ago. He further submitted that even if it is decided now, ~~it~~ is likely to meet the same fate as ~~in~~ other similar cases. Mr. Lambat was not able to assure us that the reply to the representation was liable to be different. In view of this position the matter is admitted.

Cont'd -

(2)

Cont'd.

4. Respondents to file their reply at New Bombay by 28.2.91.

Applicants may, if they so desire, file their rejoinder thereto within a month thereafter.

5. Call for directions before the
Registrar / ^{at New Bombay} on 5.4.91.

O. Chaudhuri
(P. S. Chaudhuri)
M (A)

D. Surya Rao
(D. Surya Rao)
M (J)

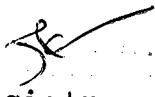
OA 646/90

Date: 5.4.91

Neither the Applicant nor his Advocate are present.

Mr. A.C. Saxena, Welfare Inspector, Allahabad present on behalf of Respondents.

Mr. Saxena prays to grant time for filing reply. Adjourned to 13.6.91 for (13.6.91) reply and further directions.


Registrar.

(3)

(3)

OA 646/90

Date: 13.6.91

Neither the Applicant nor his Advocate are present.

Mr. J.G. Sawant, Advocate for the Respondents.

Mr. Sawant Prays to grant time for filing reply.

Adjourned to 12.8.91 for reply and further directions

Registrar.

OA 646/90

Date: 12.8.91

Neither the applicant nor his advocate are present.

Mr. J.G. Sawant, advocate for the respondents.

Mr. Sawant prays to grant ~~fix~~ time for filing reply.

adjourned to 10.10.91 for reply and further directions as a last chance, failing which the matter will be placed before the Tribunal for further orders.


Dy. Registrar.

(7) (5) OA 646/90

Dated: 10.10.91

Neither the applicant
nor his advocate are present.

Mr. J.G. Sawant, advocate
for the respondents.

Although last chance
was given respondents have
not filed reply today also.
Place this matter before the
Tribunal for orders on
30.10.91.

Registrar.

Dated: 30.10.91

None for the applicant.
Mr. J.G. Sawant for the respondents.

Mr. Sawant prays to grant
some more time for filing reply.
Four weeks time granted as a
last chance. Keep the case for
reply and directions before the
Tribunal on 4.12.91

De

(D.K. Agarwal)

M(J)

(M.Y. Patilkar)

M(A)

(5)

DT

23/12/91

Tribunal

Date: 4/1/91

Applicant in person / by NoneAdvocate / Respondent by NoneSolemn Counsel General is functioning
today. The matter adjourned to 23/12/91
for Direction

Dy. Registrar

23-12-91

none for the applicant.
Mr. J.C. Sawant for the respondents.
He pleads for some time to file reply.
Adjourned to 3-2-92.M
(M.Y. PRADHAR)
M(A)

Date: 3.2.92

None for the applicant.
Mr. J.C. Sawant appears for the respondents
prays further time to file their
reply. He may do so within four
weeks with a copy to the
applicant.keep the case for direction
at Nagpur on 9.3.92.M
(M.Y. Pradhar)
M(A)V.C
(U.C. Sawant)

(6)

Per Tribunal at Nagpur Date: 18/9/92
Applicant in person / b: Mr. V S Bower
Advocate / Respondent by Mr. P S Lembal
Counsel For want of time
The matter adjourned to 20/11/93
for final hearing

Dy. Registrar

Per Tribunal at Nagpur
20/11/93

Mr. V S Bower Advocate

for applicant

Mr. P S Lembal Advocate

for Resps. by Consent

the matter Adjournd

to 17/12/93 for final hearing

66
90 20/11/93

PT 17/12/93

By consent so to
15/12/93 for final hearing

Copy to

26/11
29/12

PER TRIBUNAL

Date: 15/12/93

Advocate
Counsel

Applicant in person / b:

Respondent by Mr.

For want of time, this matter is adjourned by Mr.

The matter is adjourned by

A/H/ORDEN/PL UARING AT

for 29/12/93

88

Dy. Registrar

BOARD AT NAGPUR

Per Tribunal

On: 27/12/93

for want of time, this matter
is adjourned to week commencing from
6/1/94 for final hearing.

Copy to
SECTION OFFICER

(9)

Per Tribunal Dt: 9.9.1993

(Camp at Nagpur)

For want of time this matter
is adjourned for final hearing
during the week commencing
from 1.11.1993.

Govind Singh
Court Officer

Dated: 9/11/93.

None for the applicant and
Sh. P. S. Lambat, Counsel for the
respondents is present. The
applicants' counsel is said to
be unwell.

S.O. to 3/11/1994 for
final hearing.

Mr. L.
(N. K. Verma)
MCA

(M. S. Deshpande)
V.C.

B.

14-1-94

None for the applicant.
Mr. P. S. Lambat, Counsel for
respondents.
List in the week commencing
from 11-4-94.

Mr. Kolhatkar
(M. R. KOLHATKAR)
M(A) Mr. Deshpande
(M. S. DESHPANDE)
V.C.

10

Date :- 19.4.94 [Per M.S. Deshpande V.C]

Judgement

None for the applicant.

There were no appearance of the applicant, at the time of last two hearings.

Mr. P.S. Lambat for the respondents.

The application is dismissed in default of appearance of the applicant.

M.R.Kolhatkar

(M.R.Kolhatkar) (M.S. Deshpande)
H(A) V.C.

Copy of Judgement issued
to the parties on 23/6/94.

1/2/94